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PART I
GOVERNMENT OF PUNJAB
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
NOTIFICATION
The 9th November, 2020

No. 22-Leg./2020.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 30th day of October, 2020, is hereby published for general information:-

THE FACTORIES (PUNJAB AMENDMENT) BILL, 2020
(Punjab Act No. 19 of 2020)

AN ACT

further to amend the Factories Act, 1948, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Seventy-first Year of the Republic of India, as follows:-

1. (1) This Act may be called the Factories (Punjab Amendment) Act, 2020.

2. It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Factories Act, 1948 (hereinafter referred to as the principal Act), in its application to the State of Punjab, in section 2, in clause (m),-

(i) in sub-clause (i), for the word "ten", the word "twenty" shall be substituted; and

(ii) in sub-clause (ii), for the word "twenty", the word "forty" shall be substituted.

3. In the principal Act, in section 65, in sub-section (3), in clause (iv), for the word "seventy-five", the words "one hundred and fifteen" shall be substituted.

4. In the principal Act, in section 85, in sub-section (1), in clause (i), for the words "ten" and "twenty", the words "twenty" and "forty" shall, respectively, be substituted.
5. In the principal Act, after section 106A, the following section shall be inserted, namely:

"106B. The Inspector may, subject to any general or special order of the State Government in this behalf, compound any offence (except offences under Chapter IV and IV A of the Factories Act, 1948) punishable under this Act with fine only, and committed for the first time, either before or after the institution of the prosecution, on realization of such amount of composition fee as he thinks fit not exceeding the maximum amount of fine fixed for the offence; and where the offence is so compounded,-

(i) before the institution of the prosecution, the offender shall not be liable to prosecution, for such offence and shall, if in custody, be set at liberty;

(ii) after the institution of the prosecution, the composition shall amount to acquittal of the offender."

6. (1) The Factories (Punjab Amendment) Ordinance, 2020 (Punjab Ordinance No. 3 of 2020), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of this Act.

S.K. AGGARWAL,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

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